

Contd.....2

ORDER

TCP No. 992/I&BP/NCLT/MB/MAH/2017

For the Insolvency Resolution Professional namely Mr. Vijaykumr Iyer has been appointed as IRP to manage the Corporate Debtor company, the Counsel appearing on behalf of IRP represented that this case is required to be dismissed with a direction to the Petitioner to make his claim before the IRP appointed in CP 66/2017.

However, on verification of the records, it appears that the Petitioner has not filed Form 5 as mentioned in the Notification {GSR 32 (E)} dated 29.06.2017, this Petition is hereby **abated** with liberty to make its claim before the IRP appointed in CP 66/2017.

Since the Petitioner is not present before this Bench the Registry is hereby directed to communicate this order to the Petitioner.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)